

(2021) 07 SEBI CK 0116

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 112 Of 2021

Helios And Matheson Information Technology Ltd	APPELLANT
Vs	
Securities And Exchange Board Of India	RESPONDENT

Date of Decision : 20-07-2021

Acts Referred:

Citation : (2021) 07 SEBI CK 0116

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Vaibhav R. Venkatesh, Akshay Kolse Patil, Nidhi Singh, Kinjal Bhatt, Hersh Choudhary, Vidhii Partners

Judgement

1. Three weeks time is allowed to the respondent to file a supplementary reply. List on September 8, 2021.
2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.